

million Nos. per annum. No formal proposal for starting the factory in the joint sector has been received from the Corporation.

(c) Does not arise.

#### INTERLINKING OF INDIA AND CEYLON THROUGH MICRO WAVE SYSTEM

\*101. SHRI PRANAB KUMAR  
MUKHERJEE :  
SHRI K. B. CHETTRI :  
DR. R. K. CHAKRABARTI :  
SARDAR AMJAD ALI :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government of India have made any proposal to the Government of Ceylon to link the two countries with a micro wave system; and

(b) if so, what has been the reaction of the Ceylonese Government thereto ?

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA) : (a) Yes, Sir.

(b) The proposal is presently under the consideration of the Government of Ceylon.

\*102. [Transferred to the 16th May, 1972].

#### JOINT SECTOR PROJECTS

\*103. SHR LOKANATH MISRA :  
SHRI CHANDRAMOULI  
JAGARLAMUDI :  
SHRI K. C. PANDA :  
SHRI SUNDAR MANI PATEL :

Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) the names of the industrial concerns floated after 1st April, 1970, where the cost of project is Rs. 10 crores or more;

(b) the number out of them which are in the joint sector ; and

(c) the criteria adopted by Government for deciding which of these projects should be in the joint sector?

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUL HAQUE CHOUDHURY) : (a) to (c) A statement is laid on the Table of the House.

#### STATEMENT

(a) Industrial concerns may be floated in respect of industries covered by the schedule to the industries (Development & Regulation) Act and otherwise. Information regarding the fixed assets of individual undertakings for which licences/ letters of intent have been issued under the industries (Development & Regulation) Act is being maintained only from the year 1971. From the information available, it appears that no licence or letter of intent was issued during the year 1971 and up to 31-3-1972 to any company which was registered under the Companies Act, 1956 during the period 1-4-70 to 31-12-71, for a project involving fixed assets of Rs. 10 crores and above.

(b) and (c) In view of the answer given at (a) above, the question does not arise

बिड़ला बन्धुओं की फर्मों के संबंध  
में जांच आयोग

\*104. श्रीमती लक्ष्मी कुमारी  
चूड़ावत : क्या औद्योगिक विकास मंत्री यह  
बताने की कृपा करेंगे कि :

(क) क्या बिड़ला बन्धुओं की फर्मों के कार्यकरण की जांच करने के लिये गठित जांच आयोग ने कार्य करना प्रारम्भ कर दिया है;

(ख) क्या संसद सदस्य श्री चन्द्रशेखर द्वारा लगाये गये आरोपों से संबंधित सभी कागजात उपरोक्त आयोग के सुपुर्द कर दिये गये हैं; और

(ग) इस आयोग द्वारा अपने कार्य को कब तक पूरा कर लिये जाने की संभावना है?

†[ENQUIRY COMMISSION ON THE CONCERN OF BIRLA BROTHERS

\*104. SHRIMATI LAKSHMI KUMARI CHUNDAWAT : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether the enquiry Commission constituted to enquire into the working of the concerns of Birla Brothers has since started functioning;

(b) whether all the papers relating to the allegation levelled by Shri Chandrasekhar, M.P. have been handed over to the above Commission; and

(c) by when this commission is likely to complete its work ?]

औद्योगिक विकास मंत्री (श्री मोइनूल हक चौधरी) : (क) औद्योगिक लाइसेंस नीति जांच समिति की रिपोर्ट में उल्लिखित अनियमितताओं, चूकों या अनौचित्यों, के उदाहरणों, जिनके बारे में कहा जाता है कि इनसे बड़े औद्योगिक गृहों को लाभ हुआ है उनकी जांच करने और बिड़ला साथ समूहों के विरुद्ध कुछ विशिष्ट आरोपों की भी जांच

करने के लिए भारत सरकार द्वारा नियुक्त किये गये बड़े-बड़े औद्योगिक गृहों के जांच आयोग (सरकार आयोग) ने कार्य प्रारंभ कर दिया है।

(ख) श्री चन्द्रशेखर, संसद सदस्य द्वारा लगाये गये आरोपों संबंधी जो कागजात विशेष आयुक्त के पास थे वे आयोग का कार्य प्रारंभ होते समय उसको दे दिए गए थे। तदनन्तर आयोग विभिन्न मंत्रालयों, विभागों और प्राधिकारियों से समय-समय पर फाइलें मांगता रहा था और मांगता रहा है और जब भी आवश्यक होता है ये फाइलें आयोग को दी जा रही हैं।

(ग) आयोग का कार्यकाल 18-2-1973 तक है और सामान्यतः आशा है कि इस अवधि के भीतर आयोग अपनी रिपोर्ट प्रस्तुत कर देगा।

†[THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUL HAQUE CHOUDHURY) : (a) The Commission of Inquiry on Large Industrial Houses (Sarkar Commission) appointed by the Government to enquire into instances of irregularities, lapses or improprieties referred to in the Report of the Industrial Licensing Policy Inquiry Committee which have allegedly taken place to the advantage of the Large Industrial Houses and also into certain specific allegation against the Birla Group of concerns, has started functioning;

(b) Such of the papers as were with the special Commissioner regarding allegations made by Shri Chandrasekhar, MP, had been handed over to the Commission at the time of commencement of its work. Subsequently, the Commission had and has been requisitioning files from time to time from various Ministries, Departments

